[Shri R. K. Mhalgi]

him for it. I have no ill feeling against Sikhs. I feel that Sikh men and women should also be protected from accidents. That is why I raised my points. But Mr. Daga saw a political motive in it. There is a tendency to look at everything from a political angle. I feel that it should be eschewed.

The hon. Minister has not accepted my first amendment. But I still appeal him to reconsider the issue, and extend the time limit to some extent as it may be convenient to the Government.

I, therefore, withdraw my second amendment. But I press for my first amendment.

MR. CHAIRMAN: It is a little difficult. It forms part of one motion. I cannot put half of the motion to the vote and leave the other half.

SHRI R. K. MHALGI: Then I insist on the motion being put.

MR. CHAIRMAN: All right. The question is:

"This House resolves that in pursuance of sub-section (4) of section 133 of the Motor Vehicles Act, 1939 the following modifications be made in the Motor Vehicles (Protective Headgears) Rules, 1980, published in the Gazette by Notification No. GSR 261(E), dated the 14th May, 1980 and laid on the Table on the 19th June, 1980. namely:--

(i) in rule 1. in sub-rule (2), for "1st November, 1980" substitute "1st January, 1982";

(ii) in rule 3,—

(a) for the existing marginal heading, substitute-

"Exception in the case of women":

(b) omit 'who is a Sikh".

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.'

The motion was negatived.

16.05 hrs.

BRAHMAPUTRA BOARD BILL

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): Sir. I beg to move*:

"That the Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for maters connected therewith, be taken into consideration."

In this connection, I wish to say a few words.

This Brahmaputra river is the biggest river in India, and it carries more water than the Ganga. But it causes extensive floods in that region. The area affected by these floods is 8.8 lakh hectares per year and the population affected is 15.1 lakh per year. The total value of damage is Rs. 9.3 crores per year. So, the Members will be in a position to realise that these heavy damages are caused by this gigantic river.

I introduced this Bill in the House on the 1st July, 1980. It envisages the constitution of a Board which will prepare a Master Plan for flood cntrol measures and this floods control will be an integral part of a multipurpose scheme developed for the utilisation of water resources in this region.

PROF. N. G. RANGA (Guntor): Irrigation also.

*Moved with the recommendation of the President.

SHRI KEDAR PANDEY: This will include irrigation, hydro power and nevigation. So, this Bill is very very important.

Previously the Assam Government was financing these flood control measures, and allotment of funds till 1974-75 was being made bv the Assam Government itself. After that, the Central Government has been providing assistance for these works to the Brahmaputra Flood Control Commission, which had been found by the State Government in 1970. The agency for the works is the Brahmaputra Flood Control Commission and it is being guided by the Brahmaputra Flood Control Board of which the Union Minister of Irrigation was the Chairman. This Brahmaputra Flood Control Commission is a State organisation. But this work was done on an ad hoc basis and embankments were constructed on both sides of the main river and some triand some town protection butaries, was done. But this was on an ad hoe basis and there was no comprehensive plan for all round development of water resources in the area of this river The fiood-Brahmaputra prone area of this river is 3.1 million hectares. By this work only 35 per cent has been protected, and even these embankments are subject to so many breaches here and there. So, it was essential that a comprehensive plan be chalked out and hence this Bill.

As you know, this Bill has got a comprehensive scheme.

PROF. N. G. RANGA: What about the financial part of it?

SHRI KEDAR PANDEY: It involves an expenditure of Rs. 13 crores per year. Up till now the Assam Government and the Commission have spent Rs. 114 crores, but still floods are there and there is no comprehensive plan.

The Bill has 30 clauses and deals with the constitution of the Board and other matters. It provides that the Chairman of the Board will be appointed by the Centre etc. With these words, I commend the Bill to the House.

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith, be taken into consideration."

SHRI T. R. SHAMANNA (Bangalore South): I beg to-move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 30th September, 1980." (18)

Every one of us knows that the Brahmaputra is the biggest river in our country, but economically the least exploited. I want that the States that get the benefit from this Board should be consulted. I may give some reasons for it.

We know how these Boards work. For instance, all Members are criticising the Electricity Boards. We have Improvement Trusts in Karnataka. Almost all of them are condemned by everyone, saying that they have not done anything. Formerly we had the Bangalore Improvement Trust. I told them once that the Trust had neither gained the trust of the people nor developed the city in a proper manner.

I feel that the Board is a convenient instrument of the Government. If there is something good, then Government will claim credit for it, but if something goes wrong, they will condemn the Board for it and escape. It is very easy for the Board to excuse itself whenever the obligation of the Board is not carried on satisfactorily. The development of this area is very urgent and it has to be taken up on a war-footing.

PROF. N. G. RANGA: That is why it should not be sent for circulation.

SHRI T. R. SHAMMANNA: One month is not a long period and it will not make any difference. This area, which is covered by Brahmaputra Valley, is a very backward area and taking into consideration the recent trouble in this area, unless we develop this area quickly and give the advantages, I am quite sure that the people of this area will rise up again. Therefore, we have to have proper programmes and take up the work in all seriousness.

While going through the Bill, we find provisions relate to that most of the flood control and flood control work. Of course, the Government has taken up the responsibility of financing and all that. I am happy over it. There are some sections relating to the development of this area. The development work will be taken provided the concerned State Government makes contributions for dethe necessary veloping this area. Though this area is very healthy as far as the natural concerned, it is the advantages are poorest as far as the development is concerned. Whatever money those people get is not sufficient even for paying the establishment charges and all that. Therefore, they will not be able to make the contribution and so we will not be able to develop the area. The Government should see to it that the area is developed properly, the people in the area should be made to earn and then they will pay. I am very particular that the development should not be left to its fate. Concrete steps should be taken for development of this area and the Government should see that the people there get cent per cent benefit and then they will pay you for all the benefits that they are going to enjoy.

When I say that the Bill should be sent for circulation and it is to be returned by 30th September, I am quite sure that peace will have been restored in that area and we can take decisions calmly, after taking into consideration all the aspects, and see that the people really get all these advantages and it does not remain only on paper. In all seriousness and with good heart, let us take up this good work, of cour-

se, after consulting all the concerned persons to give their opinon. If we are going to pass the Bill without consulting them, then they will go on crithis or that has ticising, saying that not been done. Therefore, instead of bringing admendments later on, it would be better if they are consulted now at this stage and by that, it would be quite possible for us to do therefore good thing. I, some the urge upon House strongly to accept my amendment 50 that the Bill is circulated. After getting the various opinions, by 30th September, we can pass the Bill so that the people in that area get the fullest advantage.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Chairman, Sir, I would like to support this Bill but I am sorry I cannot because, I believe, this is another exercise in hoodwinking the people of the North-Eastern Region.

It has very high-sounding objectives, very laudable objectives and the hon. Minister has referred to them while introducing the Bill. These are all stated in the Statement of Objects and Reasons. But I must say that there is a certain shoddyness about the way in which this Bill has been introduced because about the Statement of Objects and Reasons which, I presume, are related to the size of the problem that the hon. Minister spoke about, how the Brhamaputra is the most turbulent and the most difficult river. even in comparison to the Ganga, yet, if one looks at the Bill itself, in terms of the Board that is sought to be set up, the work that this Board is supposed to do, in terms of the resources that are made available, one sees that there is the total shoddyness about this whole Bill.

The hon. Minister was to point out and it is mentioned in the Statement of Objects and Reasons also that sometime in 1970, a certain three-tier organisation was set up, consisting of the Brahmaputra Flood Control Board, the Brahmaputra Flood Control Board, the Brahmaputra Flood Control Commission and the Board of Technical Consultants, for planning, execution and maintenance of flood control and antierosion measures, etc. having set up this three-tier organisation in 1970, I presume, during the last 10 years, these institutions or these organisations have been at work. We do not know what work they have done really. Today, the hon. Minister comes forward before the House and says that the work which all these three organisations were dcing will be now done by a new Board and for the work which all these organisations had been doing thus far, with no report before us, one wonders what is the work that this new Board is now expected to do.

In the Statement of Objects and Reasons, again, as also in the main body of the Bill, one finds that there is a constant hedging-the Board will initiate certain measures, the Board will formulate certain schemes, subject to the State Governments' taking certain responsibility; the Centre will make available certain amount of money to the State Government subject, again, to the State Governments' being willing to do certain other things and so on and so forth. In other words, there is not a kind of urgency that the hon. Minister, mentions, about his coming forward with a Bill of this kind, his setting up a new Board, then giving certain specific responsibilities to the Board and saving this is what they intend to do in the next year or in the next five yeads or in the pext ten years.

The Brahmaputra problem we have been solving for the last 30 years or 33 years. Knowing that, the hon. Minister was at a loss to tell us the amount of money that the Government was going to spend. He said, some crores of rupees when my hon. friend, my colleague, in the **Opposition Benches** was to point out to him that it is actually Rs. 13 crores of which Rs. 10 lakhs will go in for administration and Rs. 12 crores and odd will go for various schemes and so on and so forth.

Now, if you look at the Financial Memorandum, in paragraph 3, on p. 15, the hon. Minister says or the Government says:

"It is not possible at this stage to precisely visualise the expenditure 1809 LS-11. involved since that will depend upon the nature and magnitude of the flood control measures which the Board may undertake or advise the States to undertake."

When I spoke about the casualness or the shoddyness, this is further illustration of that. Are we to understand that in the last 33 years no exercise at all has been made about the size of the problem, what exactly are the needs of that region and what is the extent of flood in that region? What has the Government of India doing then? In so far as the North-Eastern Region is concerned, the students have been agitating there. This is one of the issues which they have raised, not in sc many words. But the utter neglect, the utter callousness, is manifested even in the Financial Memorandum of the Bill when they say, after 33 years of the Government of India functioning from here, setting uр the Boards and the Flood Control Commissions, the Brahmaputra Flood Control Commission. the Brahmaputra Flood Control Board and some technical services operating for the last 10 years, and come before the House with this Bill saying, "It is not possible at this stage to precisely visualise the expenditure involved since that will depend upon the nature and magnitude of the flood control measures..." So, I find that this whole exercise is really not a serious cne. That is why I said that I would have liked to support it but I cannot because it is one more effort at hoodwinking. Look at the two most important clauses of this Bill, clauses 12(1) and 12(2)—

"Subject to the other provisions of this Act and the rules, the Board shall carry out surveys and investigations in the Brahmaputra Valley and prepare a Master Plan for the control of floods and bank erosion and improvement of drainage in the Brahmaputra Valley".

Are we to assume that there has been no Master Plan at all drawn up so far, that another bunch of engineers and bureaucrats will sit together now and,

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for the next God knows how many years, they will start working out another Master Plan, for which another Bill will finally come? What exactly are you trying to convey—and not merely to this House but to the people of that region, because more than 20 million people are involved, a vast area that has been neglected over a period of time is involved. What are we trying to tell these people today?

PROF. N. G. RANGA: Why not say 'all of us'?

SHRI GEORGE FERANDES: That is precisely the question. I would say, you, me and all those who are concerned with it.

What exactly is being sought to be conveyed to the people today—that there has been, over the last thirty three years, total calousness?

SHRI M. SATYANARAYAN RAO (Karimnagar): What about your two and a half years?

SHRI GEORGE FERANDES: I am glad they are conscious of the two and a half years, but I hope they also know arithmetic-simple arithmetic-that between two, and a half years and thirty three years there is vast difference. There is a wide gap between two and a half years and thirty three years, we are discussing about thirty three years. Therefore, if today the Government comes and tells us again, in very vague terms that some kind of Master Plan is to be prepared, well everyone is aware of the fact that the Brahmaputra waters can give energy-if the waters are properly harnessed--equivalent to 50,000 megawatts between **40** and 50 thousand megawatts. These are the two estimates that are constantly being bandied about. Yet, all that we are today told is that they intend preparing a Master Plan. That lack of seriousness is what worries me and that is why I have my reservations about this Bill.

I remember that when the Assam Budget was pressented by the Finance Minister, similar high-sounding, laudable objectives etc. were mentioned in the House and finally, when the budget came up before us, we found that for Industries Rs. 25 lakhs was given and for Police Rs. 24 creres. Today, again you come with a very laudable objecearmark only Rs. 13 tive, and you crores in a year to tame the waters of the Brahmaputra and to control floods in that region. That is why, in some of the amendments I gave, I have suggested that rather than just call it the Brahmaputra Board, at least call it the whole Brahmaputra valley Development Board, and discuss the entire development of that region and show your seriousness with it, that the Government is not trying to tinker with the problem—a very serious and very grave problem--but the Government is concerned with the entire development of that region, with the Brahmaputra river acting as the kingpin in that entire development. The waters that are today causing havoc could not only be harnessed for irrigation-the flood control measures would be concerned not only with mere irrigation and inland navigation but, most important of all. you should have a plan, yeu should have a programme which would provide energy not only to the people of that region but also to the rest of the country, because Brahmaputra alone can give you 40 to 50 thousand of megawatts of electricity as against the total generation of electricity in the country today which is hardly 18000 megawatts. You know the resources that are there and the resources that are going waste and have been going waste for several years now. I do not know what the Minister is finally going to tell us about the justification for coming with this kind of a half-hearted measure. But I am aware that one of the arguments that is constantly advanced and that will perhaps be advanced in this case also is that ultimately it is a question of financial resources. To-day I read in the newspapers a news item from Shillong which said that the North Eastern Council has decided to spend

Rs. 410 crores in the next five years but this may be one more pious resolutions which is not going to be plemented like most picus resolutions of these Councils and organisations.

The point that I want to make is that all this pertains to the entire development and the kind of neglect that the government has been responsible for. Some days ago, I think, the Finance Minister received a memorandum from the State Bank Officers, the State Bank Officers of the North Eastern Region. It is a memorandum where they have some grievances of their own and they have discussed about the need of a Regional Head Office, a demand which, I think, is very legitimate and which I hope the Finance Minister will find it possible to accept. But I am not discussing that. The reason why I am citing this is that in this memorandum which the State Bank of India Officers were to submit to the Finance Minister, they have given statistics on the deposit-credit ratio of the banking system in the entire north-eastern region. And the figures that are surfacing are shocking. Shocking is not the word.

Meghalaya is one of the poorest of our States. I was aware that the depesit-credit ratio is very bad in that region. I was to mention it in this House in other debates and on other occasions. But from this document it now appears that the credit_deposit ratio is 6.5 per cent for Meghalaya. Six point five per cent! In other words, in one of the poorest regions of this country, of the total money that is deposited by the people of that region in the banks of that State only 6.5 per cent of the money is going back into that region for developmental activity and the rest of the money is coming to the metropolitan centres like Delhi, like Bombay, like Bangalore or any other major industrial megalopolises which we are trying to build up. This is the situation in Meghalaya.

What is the situation in Mizoram? It is 6.4 per cent. Situation in Arunachal Pradesh, the northern-most sentinel, the northernmost State of the country—it is 4.2 per cent. So, if a hundred rupees is deposited in the Bank there, you are giving back to the people of that State, to the people who have deposited that money, for their own development only Rs. 4.2 and the rest of the money is coming to the metropolitan areas. So, don't discuss the financial situation in that region. Even in Assam I find the credit-deposit ratio is 23.5 per cent.

PROF. N. G. RANGA: You mean that they have so much money to deposit?

SHRI GEORGE FERNANDES: It is money, Professor. Of not so much every hundred rupees that are deposited there, you are giving back to the people of Assam only Rs. 23 and the coming to the rest of the money is metropolitan centres and for the whole of the north-eastern region the creditdeposit ratio is 19 per cent. I know that we are not discussing the Finance Ministry's problems, but I am raising this point because I do not want the Minister to tell us that it is a question of resources, because, even the resources of that region, not resources generated by the government, not resources generated by government any generated by agencies but resources the people of that region which they have deposited in the banks, you are not using for the development of that region. These resources you are bringing to the metropolitan area.

Therefore, my submission is that if this government is serious about the development of the nort-eastern region, then it is no use coming with this kind of a half-hearted measure where we say 'All right, we are not setting up another Board.' This may act as a palliative and you may use the All India Radio for the next two days for telling the people of Assam and the North-eastern region, 'We are gerious about setting up a Board.' ...

SHRI M. SATYANARAYAN RAO: You are afraid of il?

SHRI GEORGE FERNANDES: I am not afraid. But the point is that you will solve nothing. You may fool

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a few people and the people may tonight and tomorrow be misled night but when some of them are going to read this Bill, they are young people, they are educated and when they read it, they will understand what it is and if the whole idea is to hoodwink, then it is going be counter-productive and you to will have more problems on your hands and you will not be solving the problem or the flood problem with a ten crores of rupees a year. That you are not going to do. You are not concerned with the generation of electricity; you are not -con cerned with the entire development of that region with the Brahmaputra as the kingpin. That is not what you are trying to do. All that you are trying to do is to come forward with a bill where you say there are many agencies—three agenoies 80 have already been working in the last few years. We do not in fact know what they have done. I am unable to come with any definite financial requirement. We are going to prepare more master plans which we have, of course, been preparing for the last few years. We are now going to produce more Master Plans. the meanwhile, here is another In Board that you are going to set up. It may fool a few people tonight or tomorrow evening. The day after tomorrow morning the people really get to know what exactly we are trying to do, what are the problems there and the response of the government to them. Then, the whole matter is going to be more counterproductive. Therefore, Sir. my submission to the hon. Minister israther than taking it as a prestige issue.... (Interruptions) There is **no hurry** about it. You have already three agencies which have been operating and let those agencies deal with the work which they have been doing.

In the meanwhile go back to the Cabinet (Interruptions) discuss the whole question and then come forward with a comprehensive Bill which with the will be concerned en_ tire development of the North-Eastern region by using the waters of the Brahmaputra. The whole scheme, the whole project, will be the Brahmaputra Valley Development by using the waters and controlling floods on the one hand by making use of it for irrigation on the other hand as also by using the waters for the internal navigation at another 'level and by using the waters for power generation not only to meet the needs of the North-Eastern region but also to meet the needs of the entire coun-That is the most important astry. pect in the entire exercise.

MR CHAIRMAN: Shri Ram Gopal Reddy. Not here Shri Girdharilal Vyaş

160 /श्री गिरधारी लाल ब्यास : (भीलवाडा) - सभापति महोदय, ब्रह्मपुत्र बोर्ड के मम्बन्ध में जो बिल यहां पर प्रस्तुत हुग्रा है, मैं उसका समर्थन करने के लिये खड़ा हुआ हूं । ग्रभी जो माननीय सदस्य इसके सम्बन्ध में बहुत सारी बातों का जिक कर रहे थे,/मै उनसे जानना चाहता हुं, जब वह शासन में बैठे हुए थे, मेरा तात्पर्य है जनना पार्टी के शासन में. क्या उम वक्त उन्होंने ब्रह्मपूत के पानी के सम्बन्ध में कोई व्यवस्था करने की कोणिश की थी \? उम वक्त उनको इस बात का ख्याल भी नहीं ग्राया, ग्रापस में लड़ने के सिवा, कि इस पानी को किस तरह से कन्द्रोल किया जाय, किस तरह से उस रिजन को डेवलप किया जाय । लेकिन श्राज जब हम \उसके लिये कुछ व्यवस्था करने जा रहे हैं तो वै इस तरह के डाउट्स पैंदा करने की कोशिश कर रहे हैं या लोगों के दिमागों में इस तरह का फितूर पदा करने की कोशिश कर रहे हैं कि गवर्नमेंट्रीजो कुछ करने जा रही है, वह लोगों को गुमराह करने वाली बात है या धोखा देने वाली बात है। इस तरह की बातें करना नितान्त गलन बात है ।

भारत सरकार ने जव भी इस प्रकार ^{के} बोर्ड बनाये हैं, चाहे चम्बल कन्ट्रोल बोर्ड हो, राजस्थान कैनाल बोर्ड हो या नाना प्रकार के दूसरे बोर्डस हैं----उन्होंने निश्चित तौर पर তন क्षेस्रों का विकास करने का काम किया है। म्राज **कन्ट्रोल**/ यह कहना कि ब्रह्मपुत्र के पानी को करने के लिये जो बोर्ड स्थापित करने जा रहे हैं তর্ম विकास से वैली का डेवलपमेंट नहीं होगा या उसका रुक जायगा----ऐसी बातें करना बिलकुल गलत लोगी हैं । इसके पीछे इनका यही उपेश्य है कि के अन्दर गलत धारणा फैला कर असन्तोब 🗗 वैदा किया जायें; वे लोग सरकार के खिलाफ जायें, केवल इस तरह की बाधा पैदा करने की कोशिश आग कर रहे हैं।

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में प्रापसे यह भी निवेदन करना बाहता हूं----ब्रापने जो जानकरी सबन के सामने रखी है, वह हम लोग भी जानते हैं, इसमें कोई नई बात नहीं है । मैं भापको बतलाना चाहता हूं कि इस बोर्ड के बन जाने से बहापुत्र के पानी को ठीक रास्ते पर लाने की कोशिश की जायगी, जगह-जगह बांध बना कर उसके पानी को सचा-लित किया जायगा भीर जो वहां की जमीन में कटाव पैदा होता है उसको ठीक किया जायगा ग्रौर इससे विद्युत पैदा करे, इससे मन्य क्षेत्रो की भावभ्यकताओं को पूरा करे तो यह नार्थ ईस्टर्न रीजन के लिए एक वरदान साबित होगा । झाज जितनी भी तकलीफें हम देख रहे हैं, ब्रह्मपुत्र के पानी से कितना हैवक वहां पर हो रहा . है, यह हम सब जानते हैं । जब भी पलैंड्स ग्राते हैं, तो करोड़ो रूपयों की फसल का नुकसान हो जाता है, करोड़ों रुपये के मकान बर्बाद हो जाते हैं भौर, दुई प्रकार का नुकसान उस क्षेत्र के रहने वाले लॉगी को होता है। इस तरीके की ग्रगर कोई व्यवस्या करते है, तो निश्चित रूप सेऐस व्यवस्था करना नितान्त ग्रावश्यक है।

एक बात की म्रोर में मंत्री महोदय का ध्यान मार्कावत करना चाहता हू । यह निश्चित बात है कि नार्थ ईस्टर्न रीजन में जितने डेवलप-मेंट्स होने चाहिए, जितने विकास के कार्य होने बाहिए, उस प्रकार का विकास वहां पर नही हुमा है भौर इसी वजह से वहां लोगों में मस-न्तोष है । इसलिए जिनने धन का म्रापने इस् बिल में प्रावधान किया है, वह निश्चित रूप से कन है झौर इस बात पर झाप गौर करेगे कि इस व्यवस्था को कारगर बनाने के लिए कितने धन की <mark>त्रावश्यकता है । इसके लिए झाप इतने ध</mark>न का प्रावधान करें जिसके जरिये इस व्यवस्था मे जल्दी लाई जा सके मौर उस क्षेत्र में इसको जल्दी से जल्दी लागू किया जा सके । क्या इ.स. प्रकार की व्यवस्था भापने की है ? मै भ्रापको राजस्थान केमाल का उदाहरण दिमा चाहता हूं । राजस्थान केनाल एक नेगनल प्रोजेक्ट है भौर राजस्थान सरकार की जिम्मेदारी है कि वह उसको बनाए लेकिन 15, 20 साल हो गए हैं मौर उसका अभी एक फैंज ही पूरा हुन्ना है मौर दूसरा फैज् पूरा नही हुआ है। जिस प्रकार से धन का प्राव-धान किया जाता है भारत सरकार की तरफ से, वह ठीक नही है । राजस्थान सरकार के पास इतने रिसोर्सेज नही हैं और वह भपने रिसोसेंज से सारी केनाल पूरी कर सके∖ थोड़े ममय के अन्दर । भगर भारत सरकार उैसके लिए ज्यादा धन एलोकेट करती, तो निश्चित रूप से वह एक बहुत बड़ी प्रोजेक्ट थी भौर वह न केवल हिन्दुस्तान की रक्षा के लिए नितान्त ग्रवध्यक है बल्कि हिन्दुस्तान की तरककी के लिए नितान्त अवस्थक है, हिन्दुस्तान के विकास के लिए नितान्त मावश्यक हैं भौर इतना कुड प्रोडवंशन उसके जरिये हो सकता है कि हम झपने देश के लिए ज्यादा, अध्यलका कर सकते हैं और देश के दूखरे लोगों को किला-षिखा सकते हैं बीर इस तरह से विकास में तेज गति सा सकते हैं। इस प्रकार से बह नितान्त

झावश्यक है । इसलिए मंत्री महोदय का ध्यान मैं इस बात की तरफ आकर्षित करना चाहता हू कि चाहे राजस्यान केनाल हो, चाहे ब्रह्मपुत के इस बोर्ड के लिए प्रावधान करने की बात हो भौर चाहे कोई दूसरा बढ़ा प्रोजेक्ट हो, जिसके जरिये हम भापने देश का विकास करने में लगे हुए है ग्रौर उसकी व्यवस्था कर रहे है, इस प्रकार की चीजों के लिए वे ज्यादा से ज्यादा धन की व्यवस्या करें ताकि उन प्रोजेक्ट्स को जल्दी से जल्दी हम पूरा कर सके । उससे इस देश के विकास को तीव्र गति मिलेगी मोर विकास तिजी के साथ हो सकेगा । इस प्रकार की व्यवेस्था करने की माज बहुत मावण्यकता है । इसलिए यह जो बिल यहां पर प्राया है, जो बिल यहा पर प्रस्तुत किया मुद्भा है, वह निहायत झावश्यक है मगर एक संदेह मेरर मेर दिमाग मे हैं भौर वह यह कि धापव तीन, चार बोर्ड ब्रह्मपूत के म्रलग-भ्रलग बना रखे हैं।

(भो कदार पाड. पहले थे, घब ऐसा नही हैं।

श्री गिरधारी साल व्यासः रूइस प्रकार की व्यवस्था हमारे राजस्थान के मन्दर थी कि उसमें पजाब, हरियाणा श्रीर राजस्थान तीनों के लिए पानी की व्यवस्था थी, जिससे ग्रापस में झगई होतेथे। कोई कहता या कि सबसे ऊपर जो रहने वाले हैं, उनको ज्यादा पानी मिले, नीचे वालों को कम मिलेगा ग्रौर राजस्थान के लोगों को ग्रौर कम पानी मिलेगा । मैं ग्रापका घ्यान इस म्रोर म्राकर्षित करना चाहता हूं कि इसमें भी पांच स्टेट्स होंगे जैसे मेघालय, भरुनाचल प्रदेश भौर नागालैण्ड भादि । क्या जो भी क्षेत्र इसके म्रन्तर्गत माते हैं, उनके लिए जो पानी की व्यवस्था होगी उसके लिए भी उसी प्रकार का बोर्ड स्थापित होगा, जिससे ये स्टेट्स म्रापझ में लड़ कर पानी को मांग करें झौर फिर उस की व्यवस्था हो । झगर ऐसा हुझा, तो पानी की उम्यवस्था ठीक प्रकार से नहीं हो पाएगी । इस बाते को निश्चित रूप से मंत्री महोदय को भ्रापने ध्यान में पानी मिलने की व्यवस्था ठीक होनी चाहिए भौर अलग-भ्रलग स्टेट्स को जो पानी मिलना चाहिए, विकास में जो गति मिलनी चाहिए, उसमें किसी प्रकार की स्कावट नहीं झानी चाहिए, इस बारे में विशेष तौर पर मंत्री जी का ध्वान झार्कीषत करना चाहता हूं । इस प्रकार की व्यवस्था को निश्चित रूप से झाप झपने प्रावधान में शामिल कर लें। इस वक्त यह नही हो सकता, तो इस बात को ध्यान में रखें झौर ऐसी व्यवस्था करें जिस से ग्रलग-ग्रलग स्टेट्स के डेवलपमेंट में किसी प्रकार का गतिरोध पैदा न हो । इस म्रोर मैं भापका ध्यान दिलाना चिहता हूं ।

में यह भी निवेदन करना चाहता हूं कि बिजली के सम्बन्ध में माननीय संस्वय श्री जार्ज फर्नाण्डीज वे कहा कि 50 हजार नेगावाट विजली इससे पैदा की जा सकती है, तो बह्यपूज का जो बोर्ड स्थापित की रहे, उससे जयर इस मुकार की व्यवस्था भी की जाए तो निष्टित तरीक ' [थी विरवारी लाल व्यास]

ते वह एक झण्छा कदम होगा। यह एक झण्छा सुझाव है। झगर इस बुझाव को हम माल लें तो इस काम को काकी गति मिलेगी। इस प्रकार का प्रोविजन लिक्षिित तरीके से इसमें होना चाहिए।

दूसरा मेरा निवेदन स्टेट्स के सम्बन्ध में है । भापने इसमें व्यवस्वा की है कि भलग-प्रलग स्टेट्स से उनके हिस्से का पैसो मायेगा धौर हर स्टेट इस प्रोजेक्ट को तैयार करने में मदद करेगी । में झापसे निवेदन करना चाहता हूं कि कुछ छोटी-छोटी स्टेट्स हैं जिनके पास भवन पूरे साधन नहीं हैं। जो पैसा उन्हें भपने हिस्से का देना होगा मुझे इसमें सन्देह है कि बे वह पैसा जुटा भी पायेंगी या नहीं । इसको भी ग्रापको देखने की ग्रावश्यकला है । ग्रगर कोई स्टेट ग्रपने शेग्रर का पैसा ग्रदा न कर सके तो क्या भारत सरकार ()) इस सारे प्रोजेक्ट की जिम्मेदारी अपने कवों पर ले कर इसे पूरा करेगी ? यह एक गम्मीर विषय है, इसके सम्बन्ध में भी माननीय मंत्री जी को विचार करना चाहिए । इस सम्बन्ध में हमको भन्भव है। जो प्रोजेक्ट राजस्थान में चल रहा है उसको चलतेरचलते काफी समय हो गया है भौर उसका एस्टीमेट डुगने से भी भ्रधिक हो गया है। उस प्रोजेक्ट का पहले सारा एस्टीमेट दो सौ करोड़ रुपये का था । माज वह साढ़े चार सौ करोड़ रुपये का हो गया है । मगर उसमें दो-चार साल भीर लग गये तो दो सौ करोड़ की उसमें भौर बढ़ोतरी हो जाएमी । इस तरह से इस सारी व्यवस्था में एक बहुत बड़ा व्यवधान मा/जाता है । इसलिए में मापका घ्यान मार्कावत करना चाहता हं कि माप इस सम्बन्ध में गंभीरता से विचार करें। जिन स्टेट्स के पास सारे रिसोर्सेज नही हैं, जो अपने हिस्से का पैसा इसमें देन के लिए जुटा नही पायेंगी उनके लिए माप व्यवस्था Øकरने का प्रावधान करे मौर इस व्यवस्था को श्वागे बढानें में झाप निष्ट्वित रूप से झपना योग-–दान करें।

इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूं झौर माननीय मंत्री महोदय से निवेदन करता हूं कि इस काम को जल्दी से जल्दी पूरा किया जाए ताकि उसको पूरा करके ज्यादा से ज्यादा सहायता विकास में मिल सके ।

SHRI RAVINDRA VARMA (Bombay North): Mr. Chairman, Sir, this Bill which the hon. Minister has asked the House to take into consideration is primarily meant to achive the integration of three agencies that have been working in the field of flood control and control of erosion in the area that the Bill refers to.

It is a step in the right direction. I may say, it is a belated. over-due step in the right direction. As far as the problem, the magnitude of the problem is concerned, as the hon. Minister rightly said, Brahmaputra is one of the eternal verities in the configuration of our country; it is one of the determinants of the character and personality of our country. Its waters hold the power not only to deal death and destruction, but also to infuse new life, and provide the wherewithal for plenty, and to provide the sinews of the power necessary for economic, modern development. The vagaries of this river, the temparamental nature of this river and the terrific impact of the temperamental nature of this river, have been felt by the inhabitants on the banks of this river. And for long we had hoped that there would be an integrated, systematic, scientific effort made to harness the tremendous potential of this river,-not only for the benefit of the inhabitants of the area, the Basin, but also, for the inhabitants of the whole country. since the power it holds in its hands is so great.

I do not want to take the time of the House dealing with the details which the hon. Minister must have placed before the House. He referred to the population in the Basin and the drainage area which is almost as extensive as the State of Gujarat and the hydroelectric potential of the river system to which hon friend, the Rt. Hon. Gentlemen from Muzaffarpur also made a reference. The fact is that nearly 25 per cent of the hydro-electric potential in this country lies in this river system. Sir, in spite of these water resources, the fact remains that the area in the basin is one of the most poorly irrigated areas in the country. My learned and hon. friend, Prof. Ranga would perhaps be amazed to know that only 17 per cent of the total cropped area is irrigated in the basin in spite of

the tremendous water resources. I do not want to refer to the losses caused by floods and erosion in detail. But it has been pointed out that in the last 25 years, the losses have been to the tune of Rs. 240 crores, and the average annual loss has been Rs. 12.77 crores in the last decade, with an all-time high figure of Rs. 31.80 crores in 1977.

Now, it is very clear that the problems of a river system like this include the problems of floods, of erosion and the problems arising from the temperamental nature of the liver, the meandering silt laden channels of the river which change course, the tremendous problems of erosion in the season of the floods. The House might be interested to know that a strip of the bank, 30 metres in width is eaten by the river every day, when in flood, which works out to 1.6 Km. of width per season. The river system therefore is a repository not only of sources of power, but also of problems. One would therefore have thought that a multipronged, multi-dimensional, multidisciplinary approach would be adopted for dealing with these problems. This is necessary, for one reason because the States in the areas, the beneficiaries in the areas, are not capable of finding the finance necessary for such a mighty project, and again, because of the inter-locking of the investments, operations, utilisation and benefits. We would have therefore thought that instead of bringing forward a measure of this kind which might almost be described as inadequate, certainly, and perhaps half-hearted, he could have brought forward a comprehensive measure which dealt with flood control prevention of erosion, irrigation, generation of electricity, navigation afforestation, soil conservation, agricultural and industrial, economic and general development. This is what is happening in the case of Tennesse River Valley to which my hon, and distinguished friend referred. That

is what is happening with the Yellow River in China and the Mekong River in South East Asia.

Now, we are disappointed because this was our hope. In India an effort of this kind was made long ago in the Damodar Valley with which you are very familiar. The object at that time was to legislate for the all-round development of that valley. That Act was passed and the Bill itself was called the "Damodar Valley Development Corporation" Bill We thought that there would be something of a similar perspective in this Bill. But one cannot find it in the Bill, in spite of the hon. Minister's claim that unlike the schemes of the past, this is a comprehensive scheme. Now, I want to look at the comprehensive scheme, and I would request the hon. Minister to explain to me where he has compresuccessfully hidden this hensive scheme. The object of this Bill is "to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley-a rather honest statementthe control of floods and bank erosion." I want you and the House, to compare this with the object definied in the D.V.C. Act. It talks of "providing for the establishment and regulation of a Corporation for the development of the Damodar Valley in the provinces of Bihar and West Bengal."

My hon. friend referred to the functions that have been defined in clause 12 and clause 13 of this Bill. By a certain accidental coincidence, the clause that refers to the functions of the Damodar Valley Corporation is also clause 12 in the DVC Act. I would like with yolr indulgence, Sir, to read out the functions as contemplated in the Damodar Valley Corporation Act:

"(1) the promotion and operation of schemes for irrigation, water supply and drainage,

[Shri Ravindra Varma]

(2) the promotion and operation of schemes for the generation. transmission and distribution of electrical energy, both hydro-electric and thermal,

(3) the promotion and operation of schemes for flood control in the Damodar river and its tributaries,

(4) the promotion and control of navigation in the Damodar liver and its tributaries and channels, if any,

(5) the promotion of afforestation and control of soil erosion,

(6) the promotion of public health and the agricultural industrial, economic and general wellbeing in the Damodar Valley and its area of operation."

Consequently, in that Act, clauses 13 to 17 talked of irrigation and water supply, and clauses 18 to 20 talked of the supply and generation of electricity. Other powers and functions of the Damodar Valley Corporation specified in S ction 22 include the power:

"(i) to construct, or cause to be constructed, such dams, barrages, reservoirs, power houses, power structures, electrical transmission lines, sub-stations, navigation works, irrigation, navigation and drainage canals.

(ii) to prevent pollution of any water under its control,

(iii) to stock its reservoir_s or water courses with fish,

(iv) to undertake resettlement of the population displaced by the dams, acquisition of land for reservoirs and protection of watersheds,

(iv) to aid in the establishment of cooperative societies and other organisations for the better use of facilities made available by the Corporation stc³⁹. This indeed was a comprehensive, integrated picture of what can be done to improve the quality of life in the valley.

In contrast, what are the clauses in this Bill? It seems that after looking at an elephant one is looking at Here, I would like my hon. an ant. friend, the Minister of Irrigation, to explain to us how he has successfully hidden the magical formula, the comprehensive scheme, that he referred to in his introductory remarks which were as brief as the clauses that define the functions of the Board in the Bill. Clause 12(1) says: The Board "Shall carry out surveys and investigations....." Very pious and, of course, necessary. without surveys and investigation, you can do nothing but you can get bogged down in the Sunderbans of the surveys-this is for your sake, Sir.... the chair can smile, but not laugh.

This clause says:

"Shall carry out surveys and investigations in the Brahmaputra Valley and prepare a master plan...."

That is the word.

¹⁰....prepare a master plan for the control of floods and bank erosion and improvement of drainage in the Brahmaputra Valley".

And then, of course,

"In preparing the master plan, the Board shall have regard to 'he development and utilisation of water resources of the Brahmaputra Valley for irrigation, hydropower, navigation and other beneficial purposes....etc."

You are a distinguished lawyer, Sir. You know that when the object_s are defined "....shall carry out surveys and investigations...." and then it is added...."..in preparing this, the Board shall have regard...." what is the thrust, what is the objective? The primary objective is the preparation of a master plan. The mountain was in labour, I do not know what it has produced, but this clause labours to say that the Board will produce a master plan.

f7 hrs.

You go further to clause 13. It says two things, very interesting. I think, perhaps the hon. Minister has been taken for a ride. Clause 13 says it shall prepare detailed project reports and estimates. The two main purposes of this Board are (1) te make a Master Plan and (2) to prepare detailed project reports. Thereafter, of course I am well aware___I will be told by the hon. Ministerthat (b), (c) and (d) of clause 13 (1) talk of constructing multi-purpose dams and works, and (d) talks of preparing a phased programme for the construction of dams by the State Governments—So, on the one hand constructing some dams and on the other preparing a phased programme for the State Government. Now, the catch is still to come. The catch is that after this, it is said that the construction under 13 (c) will be undertaken if the State Govvernments make land available; and the construction under 13(d) if the State Government makes land available free of cost and also undertake maintenance. I do not know why the words 'free of cost' were omitted in 13 (c). Perhaps the hon. Minister will throw some light. Whatever that may be, in contrast, the Damodar Valley Act says in clause 50, that the Corporation will have the right to acquire land for public purpose. And it also says that there will be provision for the resettlement of the people who will be displaced by acquisition.

I realize 13 (2) says that notwithstanding this, the Central Government may decide to construct. I do not know whether it is a small mercy, or a big mercy. But nevertheless, "notwithstanding", resources it is permitting, will asserting itself etc. So, the thrust of the Bill which the hon. Minister has placed before the House and asked us to take into consideration, is towards the setting up of a Board for preparing a Master Plan and for preparing DPRs. and eventually, if possible, to do something in terms of construction, if land is available. There is an inbuilt vulnerability for paralysis in those two clauses. (Interruption)

I will conclude with reference to a report that this Board is expected to submit. The report that the Bill talks of, is a vague report about the annual activities, whereas the Damodar Valley Act talks of a report under the following heads: irrigation, water supply, electrical energy, flood control, navigation, afforestation, soil erosion, use of land, re-settlement of displaced persons, sanitation and public health, economic and social welfare etc.

It is very clear that if the hon. Minister's claim that this was a comprehensive scheme was to be borne out by the clauses of the Bill, the clauses of the Bill must have been different. Either. therefore. the description that he has given to the clauses of the Bill is inapt, inand unwarranted, or he has exact to explain to us how these constitute a comprehensive scheme. Therefore, I began by saying that this is a modest step in the right direction, a belated step in the right direction but an inadequate step, in the face of the magnitude of the problem. We talk of the dreams that we have of hornessing the resources of this river. The Bill shows an atrophy in the dream. I hope the dream does not disappear disillusionment because of this in atrophy. I support the Bill as far as it goes, but I must. I will fail in my duty if I do not express report at the fact that no comprehensive scheme is incorporated in this Bill.

भी शिव कुमार सिंह ठाकुर (बंडवा) : मञ्यस महोदय, यह जो बह्यपुत्र बोर्ड बिस प्रस्तुत किया गया है म उसका समयन करने के लिए खड़ा हुमा हूं । बह्यपुत्र नदी हमारे देश की ही नहीं, बल्कि सारे विभव की जो बड़ी नवियां हैं उनमें से एक मानी जाती है। यह हमारे देश के लिए रेक बरदान साबित हो सकती है, हमारे देश को बहुत कुछ दे सकती है। लेकिन हम देखते हैं कि पिछले दिनों से यह एक अभिशप्त नदी बन गई है । हर साल बाढ़ भाती है और भयानक बाढ़ माती है जिसमें इमारे गांव मौर नगर उजड जाते हैं। जब बाढ़ भाती है उस समय तो हम चिन्तित होते हैं, अधिकारीगण भी, हम लोग भी भीर सारा देश चिन्तित होता है, परन्तु बाढ़ के जाने के बाद इम मौन घारण कर लेते है। मुझे प्रसन्नता है कि सरकार ने इस झोर कदम उठाया है ग्रीर एक समन्वित योजना इसके लिए बना कर प्रस्तुत की है।

में जब इस सदन में आया था तो काल मटेंशन के रूप में मैंने एक प्रक्र उठाया था मौर उसमें उस समय मैंने कहा था कि इस देश का एक हजार करोड़ रुपया हर साल सोयल इरोजन के कारण नष्ट हो रहा है। 250 करोड़ हमारे देश में जो बाढ़े माती हैं उसके कारण चला जाता है झौर साढ़े सात सौ करोड़ रुपया जो जगल कटते हैं, जमीनें कटती हैं और विशेषकर जो एन पी के, फटिलाइजर का नुकमान होता है, हमारी जमीन के ऊपर की जो सतह वह जाती है जो किसानों को मालूम भी नह्यी पड़ती है उसके रूप में हमारे साढ़े सात सौ करोड़ रुपये जाते हैं । जो फॉटलाइजर हम ग्रंपने देश में पैदा करते हैं उससे ज्यादा इन बाढो के कारण या सौयल ईरोजन के कारण हमारे देश से चला जाता है। यह अनसीन, अनदेखा जो लास होता चला जा रहा है उसको कंट्रोल करना नितान्त झावश्यक है। जिस प्रकार से गोविन्द सागर के पानी को बांध कर, भाखड़ा नंगल योजना बनाई गई, जिसके कारण पंजाब, हरियाणा ग्रीर राजस्थान का जो ऊसर एरिया था वह माज हमें हरा-भरा दिखता है,वहां के किसान सुखी हैं भोर लोग सुखी हैं, अगर इसी प्रकार की योजना झाप बनाए तो उससे बहुत लाभ हमें मिल सकता है । इसमें तो केवल बाढ़ों का नियंत्रण करने के लिए श्रीर तट को बांधने के लिए ही योजना है । परन्तु इसके साथ साथ जैसा कि धौर साथियों ने कहा सिंचाई की योजना भी बनाई जाय ग्रीद उसके लिए एक काम्प्रीहेंसिव प्लान बनाया जाय, गह बहुत गावश्यक है जिससे कि हम इस देश की सबसे बड़ी नदी की नियंक्ति करके उसका जो एक शुमिशप्त रूप है उसको बदस कर उसे एक वरकायिनी नवी सावित कव दें।

हमारे भूतपूर्व मंत्री थी राव साहम ने वह अन्दाज लगाया था कि इस पर 500 डरोह रुपये खर्च होंगे, के0 सी0 पन्त ने धन्दाय बधाया या कि 800 करोड़ खर्च होंने घोर पिछले वर्ष हमारे देव के इंजीनियरों ने अन्याज लगाया है कि 1 हजार करोड रपये इस नदी से सिंचाई की सुविधाएं प्राप्त करने के लिए बार्च होंगे । इसलिए इसमें जो प्रावधान रखा गया है 12 या 13 करोड़ रुपये का यह बहुत कम है। एक भ्रोर हम देखते है कि हर साल एक बहुत बड़ा नुकसान **देव** का होता है बाढ़ के कारण भीर ऐसी हालत मे यदि हम अपने वित्तीय साधनों की कठिनाई को ने कर यह कहे कि इतना तो हम नही कर सकते हैं और इसके लिए कड़े दिल ग्रीर पूरी ताकत से ग्रागे नही बढ़े तो इससे अनचाहे में हमारा बहुत नुकसान होने जा रहा है। में तो ऐसा सोचता हू झौर मन्य विद्वानों की भी ऐसी राय है कि इस नदी पर यदि सिचाई की योजना के साय-साय बिजली उत्पादित की जाय तो माधे हिन्दुस्तान को अकेले यही नदी बिजली दे सकती है झौर न केवल हिन्दु-स्तान को बल्कि हम लोग वगला देख को भी बिजली सप्लाई कर सकते है । श्राज कभी-कभी बंगला देश से हमारे सम्बन्ध खराब होते हुए दिखाई देते हैं । बगला देश में बाढ़े धाती है । यदि हमने इस नदी की बाढ़ को नियंक्षित कर लिया तो बगला देश से भी हमारे बहुत अच्छे भौर मधुर सम्बन्ध बन सकते हैं 1

म्राज हम देखते हैं कि नार्य ईस्टर्म रीजन मे भ्रबणाचल की जो साक्ष बहनें है---भासाम, मिजोरम, मणिपुर, विपुरा आदि वहा के लोगो का एकोनामिक डेबलपमेट बहुत घीमा है जैसीकि मुझसे पूर्व बोलने वाले माननीय सदस्य ने राजे व्यक्त की । पाकिस्तान के युद्ध कें समय में हमने देखा कि जब हमारी फौजें लड़ रही थी तो हमारी सीमाभो पर के लोग जो खुशहाल थे उन्होंने झागे बढ़-बढ कर हमारी सेनाम्रों का मनोबल ऊंचा किया । उन्हे खाद्यान्न सप्लाई करके ग्रीर उनकी सेवा करके उनकी हौसला-मफजाई की । इसी प्रकार से यदि हम अरुणाचल ग्रौर नार्थ ईस्टन रीजन में बहने वाली इस नदी को भगर नियंत्रित करते हैं, उससे बिजली उत्पादित करते हैं, सिचाई करते हैं, झपने फारेस्ट बढ़ाते हैं, खेती बढ़ाते हैं, यातायात को सुविधाएं धढ़ाते हैं तो उस क्षेत्र की धार्थिक दमा जो भाज सुधर महीं पा रही है, वह केवल मात इस योजना से सुधर सकती है। और हमारे देश की सीमाओं पर जो खतरा है, झौऊ चाइना, बर्मा और दूसरे देशों की ओर से जो खुराफात होती है, हमारे नार्ष ईस्टर्न रीजन के नौजवानों को ल्हासा में जो ट्रेनिंग दी जाती है धीद हमारे देश के सम्मान को खतरा पहुंचता है----यह सारी कोशिशें बन्द हैं। सकती हैं अगर उस क्षेत्र की भाषिक दशा की सुधार दिया जावे। सेन्द्रस

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बाटर कमी कन साफ इंडिया ने प्रपनी रिपोर्ट में कहा है कि देश के 10 प्रतिशत पानी का ही हम उपयोग करते हैं मौर 90 प्रतिशत पानो जिसका कि उपयोग हम कर सकते हैं वह हम नहीं कर पा रहे हैं। मैं निवेदन करना बाहता हं कि सापने एक बड़े ताहश का कदम उठाया है जिसके लिए हम प्रापको धन्यचाद देते हैं परन्तु प्रभी प्रौर भी बहुत प्रधिक ताहस की प्रावश्यकता है। न केवल ब्रह्मपुद्ध बल्कि इस देश में प्रौर मी बहुत सी ऐसी नदियां हैं जिनका पानी बेकार बहता चला जा रहा है ग्रौर उसका कोई उपयोग नहीं हो रहा है।

Indian agriculture is a gamble on the monsoon.

एक विद्रान ने कहा है Poverty in the land of plenty.

देश में खुशहाली हो सकती है परन्तु हम देखते हैं कि एक तरफ ग्रथाह साधन हैं, चाहे कृषि मे, मिनरल्स में, फारेस्ट में परन्तु उनका कोई उपयोग नहीं हो पा रहा है।

मैं इस बिल का समर्थन करते हुए मंत्री जी से ग्राग्रह करूंगा कि मैंने संक्षेप में अपने जो विचाब आपके सामने रखे हैं उन पर घ्यान देशर उनको माबने की छुपा करेंगे।

भी एम० राम गोपाल रेड्डो (निजामाबाद): सभापति जो, माननीय मंत्री जी एनुबली 13 करोड़ रुपया देकर ब्रह्मपुत्र नदी पर जो काम मुरू करने जा रहे हैं वह बहुत ग्रच्छा है मौर इसके लिए में उनको घन्यवाद देता हूं। यह एक बहुत अच्छी मुरूबात है। अभी इस नदी से कोई फायदा होने के बजाए बहुत नुकसान हो रहा है। इससे हजारों लाखों एकड़ जमीन खराब होती है झौर जो पानी समुन्दर में जा रहा है उसका कोई इस्तेमाल नहीं हो रहा है। उस पानी को हम बिजली बनाने में इस्तेमाल कर सकते हैं, सिचाई के लिए उस पानी को इस्तेमाल कर सकते है। इसके मलाबा जो बाढ़ माती है उसका कारण यह है कि जंगल बेदवीं से, बेतहाया बगैर किसी हिसाब से कठसे जा रहे हैं मौर उसके जपर कोई नियन्त्रण नहीं है। इसरी तरफ जंगज कठने से भण्छी जमीन का जो ऊपरी हिस्सा

है वहु नदी में बहु जाता है जिससे नदियों की गहराई घटती जा रही है। इसी वजह से बाढ़ भी भारी है। आप कितने भी बांध बांध दें कोई फायचा नहीं होगा। बेहतरीन तरीका यह है कि जंगमों का काटना बन्द करना चाहिए और सख्ती से इसका इन्तजाम होना आहिए । जब तक अंगल काटना बन्द नहीं होमा, तब तक माप चाहे जितनी स्कीमें बनाएं, सब बेकार हो जायेंगी। बांध बांधने के बाद भी अपर अंथलों की कटाई बराबर जारी रहेगी तो बाढ़ों का भाना रुक नहीं सकता। बाढ़ों से मिट्टी झाकर नदियों में बैठ जाती है भीर इसके कारण जितने भी बड़े बड़े प्रोजेक्टस बनाये गये हैं, वे सब सिल्ट से भर गये हैं। जो प्राजेक्ट्स हम पिछले 30 सालों से बनाते था रहे हैं, वे तीन-चार साल में भर जाते हैं। इसका हमको आरन्ध्र प्रदेश में काफी अनुभव हुआ है। इस लिए मैं मंत्री महोदय से अबुरोध करता हूं कि आइन्दा के लिए जितने भी बाज के क्षेत्र हैं उन में जंगनों के न काटे जाने की व्यवस्था करें। जब तक ऐसा इन्तजाम नहीं होगा, तब तक कुछ होबे बाला नहीं है।

इस योजना से जो बिजली पैदा होगी, उस को हम नेपाल को भी दे सकते हैं। हमारे एक दोस्त ने ग्रभी बंगला देश का नाम लिया। मैं उन से सहमत नहीं हूं क्योंकि बंगला देश को हम ने जितना दिया है, वह उस से भी सन्तुष्ट नहीं है। इस लिए नेपाल मौर दूसरे जितने पहाड़ी इलाके हैं, उन को हम बिजली सप्लाई कर सकते हैं। पूरे नार्थ इण्डिया में हम बिजली का जाल बिछा सकते हैं। आप को मालूम है, उत्तर प्रदेश में बिजली को बहुत कमी है, जिस को दूर करना बहुत जरूरी है। वहां के कारखाने साल में तीन महीने भी नहीं चल रहे हैं और वहां कोई भी नया कारखाना डालने से डरता है। इसी प्रकार की स्थिति वेस्ट-बंगाल में है। इस लिए जब यह स्कीम सेन्टर द्वारा बबाई जा रही है, जिससे देश के बहुत से भागों को लाभ पहुंच सकता है, तो इस में सेन्टर को ज्यादा पैसा देना चाहिए ताकि यह स्कीम जल्द से जल्द पूरी हो सके। ग्राज हमारी स्टेट गवर्नमेंट्स इस हालत में नहीं हैं कि वे इतने बडे-बडे प्राजेक्टस बना सकें। वेस्ट बंगाल भी नहीं बना सकता है। इसकी वजह है कि वैस्ट बंगाल में एक राष्ट्र के नहीं बल्कि दो-तीन राष्ट्रों के लोग था कर बस गये हैं, उस से इतनी बुरी हालत हो गई है कि जितना भी पैसा दिया जाय, वह कम है। हमारे सरदार वल्लभ भाई पटेल भीर प0 जवाहर आज नेहरू ने उस वक्त कहा था, जब ईस्ट पाकिस्तान या कि जितने भी लोग वहां से आते हैं, उनकी विम्मे-दारी एक स्टेट पर नहीं होनी चाहिए, बल्कि पूरे हिन्दुस्तान पर होनी चाहिए। इस लिए जो ग्राबादी 10 सालों में 20 वर्र्सेंड बढ़ती है, वह वेस्ट 'बंगाल में 43 परसेंट बढ़ आती है। इसकी बजह यह है कि बाहर से धाये हुए ज्यासातर सोग कहा बस बचे दी। इस बिए सेन्टर की यह जिम्मेवारी ही जाती है कि जितनी शिजली पैदा हो, उस में से ज्यादा से ज्यादा वेस्ट बंगाल को दी जाय। कखकजा में बड़ी-बड़ी फैक्टरियां हैं, वे लोग बिजली की कमी की वजह से झाज अपनी फैक्टरियों को उठाकर ले जा रहे हैं, बन्द कर रहे हैं, लेबर प्राबलम पैक्ष हो गई है। झाप को उतनी गरीबी कहीं नहीं दिखाई देगी, जितनी वेस्ट बंगाल में, खास कर कलकत्ते में है। इन चीजों को मद्दे नजर रख कर मंत्री जी ने जो 13 करोड़ रुपये रखे हैं, यह बहुत कम हैं, सिर्फ हिम्मत की बात है कि उन्होंने इस काम को शुरु कर दिया है ग्रीर वेस्ट बंगाल में...

PROF. N. G. RANGA. Do not bother about West Bengal.

SHRI M. RAM GOPAL REDDY. I am worried about West Bengal.

इसकी वजह यह है कि वेस्ट बंगाल का एम0 पी/0 सिर्फ वेस्ट बंगाल के लिए बोले, ऐसी बात नहीं है। मैं वेस्ट बंगाल गया था, वहां मैंने हैण्ड-पुल्ड रिक्शा चलाने वालों को देखा। मैंने उसी गक्त वहां के चीफ मिनिस्टर को लिखा कि जितने भी हैण्ड-पुल्ड रिक्शा चलाने वाले हैं, सब को कारखाना बना कर नौकरी दी जाय। इस काम के लिए ग्रगर 100-50 करोड़ रूपये की जरूरत भी पड़े तो वह सेन्टर से लेकर बनायें। भारत सरकार सारे देश की सरकार है, इक्ष वास्ते उन लोगों को ज्यादा से ज्यादा मदद देने की व्यवस्था की जानी चाहिए।

बह्यपुब के लिए जितनी जल्दी हो सके कदम बढ़ाइं श्रीर दूसरे जो प्राजेक्ट्स भन्य नदियों पर बना रहे हैं, उन को जल्दी में जल्दी पूरा करें। हम देख रहे हैं कि श्री शैलग, पोचमपाड़ नागार्जुन सागर डैम्ज को बनाने में 25-25 साल लग रहे हैं। इसका मतलब है कि हमारा जितना इन्वेस्टमेंट होता है, वह बहुत समय के लिए डेड-इन्वेस्टमेंट होता है, वह ह बहुत त लिए डेड-इन्वेस्टमेंट होता है, वह ह बहुत दस प्राजेक्ट्स को एक साथ शुरू करने के बजाय, हमें एक-एक प्राजेक्ट्स को लेकर मुरु करें तो बह ज्याबा ग्रच्छा होगा। मैं चाहता है कि हमारे मिनिस्ट्र साहब, जो ग्रादर्शवादी हैं, वह एक्शन में बिक्वास रखते हैं, बहुत बड़े राज्य के एड-मिनिस्ट्रेटर रहे हैं, क्योंकि उन का राज्य कई मुल्कों से बड़ा है,

वे इस समय नवियों के राष्ट्र में बैठे हुए हैं, बाढ़ों से क्या नुकसान होता है, वह उन को पता है, इस लिए मैं उन से बनुरोध करता हूं कि व सब स्टेट गवर्नमेंटल को साथ ले कर ज्यादा से ज्यादा फण्ड इस काम के लिए मांगें मैं समझता हूं कि इस काम में पूरा सदन उनक साथ देगा।

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, this Bill would ordinarily be a very welcome measure, but there are certain very disquieting features in the Bill which we should discuss in this House. agree with Shri Ravindra Varma that even with most of the deficiencies in the Bill and even though it is inadequate, it is a welcome measure. In a country like ours where we have got vast natural resources, it is a tragedy that we have not utilised them for decades together for the benefit of the common people. It is a national shame that even after three decades of independence, half of the people of our country are below the proverty line. Therefore utmost our endavour should be to harness the resources that we have-natural resources, mineral resources and human resources-as best, as comprehensively and as quickly as possible.

Nobody can deny the great potential of a river like Brahamputra to provide irrigation facilities for the entire region if properly harnessed and to generate electricity, when the country is groaning under power shortage throughout India. Even the capital of India is faced with power shortage. But still our major natural resources have not been utilised. Under the Constitution, although a sort of federal polity has been set-up imperfect though it is, it has imposed the obligation on the State Governments primarily to take measures with regard to harnessing of water resources and regulting the water resources within the State. But the financial set-up is such that no State Government is able to do it without proper financial assistance from the Centre. There would have been one method of leaving it to the State Governments to provide adquate measures with Central assistance. It is admitted, I believe, by the Central Government at Delhi that without adequate financial assistance being made available to the States, the States cannot

possibly look after these problems, especially problems of this gigantic magnitude.

I say that there are some aisquiting features in the Bill because, now by declaration no doubt as contemplated by the Constitution that it would be in the public interest the Central Legislature-the Parliamentis making this law, and because it covers so many things. What we would have liked specially in this case is, although the Central Government is taking this step, there should have been much greater involvement and participation by the State Governments in the formulation of the scheme and in the implementation of the project. We find that there will be only one representative in the Board of each of the five State Gov-Union Territory. ernments and the Regarding the rest, we do not knowmay be they will be bureaucrats, power engineers and others-but the control will be entirely with the Central Government in a Board in which each State Government has only one representative. Even then it is not made certain how that representative would be selected. Would he be necessarily a representative of the State Government? Or would he be nominated by the Central Government on behalf of the State Government? I fully endorse what has been stated here by my friends earlier that it would have been a better proposition if it would have been a development Bill.

So far as the river Brahmaputra is concerned, it is fifth in rank in the world in the matter of availability of water. It is second in rank in the world in the matter of potential of energy resources. What we have lost so far, what we are still losing and what we shall continue to lose,-is that awareness redected in this Bill? Does this Bill even comprehend, far less execute, the harnessing of this resources which is an asset to this country? We are not importing politics here. I am appealing to the Minister and to the Government that

the North Eastern Region is in ferment. Their agitation may have taken wrong directions, wrong paths but there is a genuine feeling of neglect. There is a genuine feeling of backwardness. contrived backwardness. and there is a feeling that powers that be at the Centre are not conscious of their backwardness, neglect and to come up to their State and lift the people from the morass of backwardness poverty and exploitation. As my esteemed colleague, Mr. George Fernandes, has said as compared to the bank deposits in the State, the investment raito is abysmally low. Therefore, it is high time that these matters are taken on war fouting by all concerned. I personally feel that these are measures which should be taken really on emergency footing, not that type of emergency that you declared. This should be treated on a genuine emergency basis because the financial condition, poverty, exploitation and repression is continuing throughout.

The DVC had a laudable objective. But we have found that it has not served the purposes for which it was established. There have been pitfalls, lacunae and lack of political will and lack of administrative will. These things have been there And today DVC which was to supply power to the collieries cannot supply. As a result, coal supply is affected and big engineering concerns and power sector are affected. It is unable to supply adequate power to the Calcutta Electricity Corporation with which it has an agreement to supply 95 MW but it is supplying only 25 MW. It is affecting the power supply system in West Bengal of which we are the victims. Bihar is a victim of that. The hon. Minister coming from that State very well knows that because he was a Chief Minister there.

Therefore, this Bill has a very limited object. I cannot avoid this criticism. Your object seems to be to prepare a master plan. When will the master plan be prepared? What is in the contemplation or in the mind

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[Shri Somnath Chatterjee]

of the Minister? Would you not put deadline? я Has your Ministry thought of it? After this master plan, what will be the modus operandi? Who is to consider that? When is it to be approved? When it is to be put into operation? When is it to be completed? I, therefore cannot but agree with my hon. friends that this should not be treated in a manner which is nothing but a gimmick. That will not help the people in the area, that will not help the people in the rest of the country, that will not help the administration. We may go on making our submissions on this Bill with all pious wishes, with loudable objectives but you will not be able to achieve anything.

One very vital aspect has been touched by Shri Ravindra Varma and also Shri George Fernandes. You have imposed so many obligations and conditions on the State Government. You are saying that the State Government are unable to manage this because of lack of resources and, therefore, the Centre should intervene. Now you compel the State Government to acquire the land. They have to pay compensation. When so much land is to be acquired, what is the amount of compensation to be paid to the uprooted people? You make it a statutory obligation on the State Government to provide that. Instead of your going and helping the State Government, you are making it a statutory obligation of the State Government to supply you land.

PROF. N. G. RANGA: Condition precedent.

SHRI SOMNATH CHATTERJEE: Yes, condition precedent. as Prof. Ranga correctly says.

The master plan is prepared and approved. It has to be implemented. The State Government is asked to acquire so many acres of land. They say "we cannot do it, we have not got the financial wherewithal". But the statute says it must be done by the

State Government. Although the master plan has been approved by the Planning Commission as such, i do not know how long it will take for the approval of the Cabinet Sub-Committee and so on and so forth. The whole thing will come to an end because the State Government cannot provide land to you free of cost. These are the inherent ingrained deficiencies of the Bill. Kindly consider this. If the Minister comes forward with an amendment tomorrow we shall consider it. Kindly make it effective.

Then, these days if we are thinking that we can uproot ordinary people, cultivators, agriculturists, poor people by paying ordinary compensation, they are not going to accept it. There will be resistance unless you arrange for their resettlement. When the West Bengal Government acquired lands. they provided alternative sites to them. Since ordinary compensation cannot possibly give them resettlement, where is the State Government to get land to resettle them? That is not provided. It is also not provided as to how much of money would be required for the maintenance of these people, although vou have imposed a statutory obligation on the State Government to maintain these people.

This sort of palliatives to the claims and demands of the north eastern region will not serve the purpose; unless it is backed up by effective administrative and technical follow-up, it cannot be achieved. When you are taking away the constitutional powers of the State Government, when you arrogate them to yourself, you should involve the State Governments in a much more convincing way. Let them feel they are also part of its proper implementation. Otherwise, there will be trouble if you ignore the State Government. That has happened in the case of DVC where, a_s the hon. Minister knows, the two participating States are West Bengal and Bihar. Not even a single meeting has been held, for years, of the Chief Ministers

of Bengal and Bihar, the participating States, although it is contemplated. They are not even consulted in any matter, they do not sit together and they do not feel involved in the proper implementation of the DVC Act. The Central Government takes up the high and mighty attitude "it is our concern" and the Energy Minister replies on behalf of the DVC. This arrogance will not help.

Therefore, my request is to make it a proper development project. The problems of soil conservation and soil erosion have to b_e dealt with; then there is the problem of generation of power. These problems have to be taken care of. I do not wish to take further time of the House and tax the patience of the Chairman.

MR. CHAIRMAN: You are looking at the other side.

SHRI SOMNATH CHATTERJEE: It is to avoid your eyes! Therefore, I earnestly request the hon. Minister to think of a_n integrated project of a development nature and make the States feel that they are equal participants in the implementation of projects. Otherwise this will be a mere paper provision. Thank you.

MR. CHAIRMAN: Mr. Arjun Sethi. (Interruptions). This has to be completed by 6 O' Clock. I do not know there are 7 more names with me.

SHRI NAWAL, KISHORE SHAR-MA (Dausa): This is a very important Bill. You can postpone it for tomorrow and time can certainly be extended so that all important speakers can participate i_n the debatc.

SHRI KEDAR PANDEY: I am also not in a hurry. This is a very important Bill.

SHRI M. SATYANARAYAN RAO: My request is that time for this can be extended by two hours.

MR. CHAIRMAN: All right, I am also in agreement with you. SHRI BHAGWAT JHA AZAD (Bhagalpur): Then there will be more Members to speak tomorrow.

SHRI ARJUN SETHI (Bhadrak): Mr. Chairman, Sir, at the outset I support the Bill piloted by our hon. Minister of Irrigation. Sir, I must say that this is a Bill in the right direction and it envisages to protect the people against floods and damage in this region, specially in Assam.

Sir, many hon. Members from the opposite have criticised the Bill saying that this is not a comprehensive one, and my hon. friend, Mr. Chatterjee has said that the representation of the States has not been adequate in the Board. I would like to mention here that the Bill envisages that the representatives of the State will be there and they will decide and determine the course of action they would like to take to prepare the Master Plan for this Brahmaputra Valley. In this connection I would like to draw the attention of the House to one The hon. Members have critithing. cised that this is not adequate to deal with the problems of the Frahamaputra. Here I would like to cite one sentence from this Bill which has made the position clear. In clause 18 of this Bill it is stated:

"The Central Government may, after due appropriation made by Parliament b_y law in this behalf, pa_y to the Board such sums of money as the Central Government may consider necessary."

Sir, my point is that it might not be adequate to deal with the problems of this Valley. But what I understand is, from time to time the Government will come before the Parliament and decide and the Parliament will have a say in the matter and hon. Members on this side as well as in the Opposition can decide and can argue as to what more funds will be necessary to deal with this problem.

So far as flood control in general is concerned, it is a gigantic problem and large-scale damage is caused to [Shri Arjun Sethi]

the areas in the country which are very vast. The amount spent on flood control has not been adequate till now, and if the programme is not expedited, it will take 20 to 30 years to control the area affected by the floods.

In this connection I would like to say that the projects take a long time to be examined by the Central Water and Power Commision, and as a result the cost escalates considerably. What could have been done with a meagre amount now costs Rs. 100 or Rs. 200 crores.

Flood control 1s a national programme, and so far as the northeastern and eastern regions are concerned, the damages to crops, communications and houses are very great. The Government of Orissa has sent so many projects to the Central Water and Power Commission. I am happy that the Central Government has realised at last that it has to help the State Governments so that the flood control programme can be dealt with in time. Therefore, the schemes sent to the Central Government and the Planning Commission by the State Governments must be examined and cleared quickly, so that the destruction caused by floods may cease.

I support the Bill and urge upon the Government to take immediate measures to see that flood control on a national scale is taken up in a meaningful and urgent way, so that the loss to the central exchequer is minimised.

श्री एम॰ सत्यनारायण राव (करीमनगर) : मभापति महोदय, श्री केदार पाडे जी जो ब्रह्मपुत्न बोर्ड बिल लाये है, मै इस का समर्थन करने के लिये खड़ा हुआ हूं। इससे पहले वर्मा साहब ने प्रपनी बात कहते हुए यह कहा था कि 33 साल में ग्राप ने कुछ नही किया और उस के बाद कहते हैं कि यह बिल ऐसा लाये हैं, ग्राप जल्दी क्यों करते हैं, बाद में इसको ठीक कर के लाइये। इन्होने कन्ट्राडिस्टरि स्टेटमेंट ग्रपना दिया है । ग्रगर एक दो साल के बाद बिल फिर ठीक कर के लायेंगे तो उस के बाद कहोंगे कि 35 साल में कुछ नही किया । इस के साथ ही यह भी कहते हैं कि यह बिस लोगों को बेवकूफ बनाने के लिये, भांखों में घूल डालने के लिये लाये हैं। यह बिल्कुल गलत बात है। जो भी स्टैप लिया बया है, यह गुड बिगनिंग है। मैं भ्राप से सहमत हूं।

जो। कुछ रवीन्द्र वर्मा जी ने कहा है कि 13 करोड़ रुपये सालाना का प्रापचान जो किया गया है, यह बहुत कम है। यह बिल फ्लड कंट्रोल के वास्ते नही है, बल्कि यह एक ऐसी नदी के लिये है जो दुनिया की 5 बड़ी नदियों में से एक है। अपने देश में गंगा से भी बड़ी नदी है। बड़ी ही नहीं बल्कि फेरोशस नदी है। 13 करोड़ रुपये से काम नही चल सकता है। इस काम के लिये थाउजेंड्ज भाफ करोर्ज रुपये की जरूरत है। ग्रगर प्लानिंग कमीणन ने इस योजना के लिये पूरा पैसा दिया, तो ब्रह्मपुत्र नदी से नार्थ ईस्टर्न रिजन की स्टेटस----ग्रासाम, मेघालय, नागालैंड, विपूरा, मिज्रोरम, अपरुणाचल प्रदेश, मणिपुर---को ही नही, बल्कि पूरे हिन्दुस्तान को बिजली सप्लाई की जा सकती है। इस लिये इस नदी की पोटेशिलिटीको एक्सप्लायट करना चाहिए। इस के लिए जितने पैसे की जरूरत है, वह लगाना चाहिए ।

एग्रीकहचर मिनिस्टर ने एक कालिग एटेशन नोटिम का जवाब देने हुए बनाया था कि फ्लड कट्रोल के लिए इस साल 600 करोड रुपया खर्च किया गया है । हर साल करोडो रुपया बाढ की रोक थाम के लिए खर्च किये जाने है। इससे ग्रच्छा है कि केवल बह्यपुत नदी ही नही, बल्कि गगा, ययुना, नर्मदा, महानदी, गोदवारी, कृष्णा श्रीर कावेरी, वगैरह देश की सभी बडी बडी नदियो के पानी को हारनेस श्रौर एक्सप्लाइट करने के लिये प्रोजैक्ट्स बनाई जाये । उसमे फेलड-कटोल होगा और साथ ही इरिगेशन फैसिलिटीज भी ज्यादा होगी । इस के ग्रलावा इलेक्ट्रिटी भी ज्यादा पैदा की जा सकेगी । सब डिपार्टमेटम की ऐनुग्रल रिपोर्टटम मे हम पढते है कि प्रोडक्शन में शार्टफाल है, जिस की रोजन शार्टेज ग्राफ पावर बताई जाती है । पावर एक ऐसा बेस है, जिस पर एग्रीकल्चर ग्रीर इहस्ट्री बड़े हैं। उसके बिना कोई भो एक्टिवीटी नहीं चल सकती है। एक साइटिस्ट ने बताया है कि अगर हम ब्रह्मपूत्र नदी को एक्सप्लाइट करे, तो हम पूरे हिन्दूस्तान ही नही, पूरे एशिया को पावर सप्लाई कर सकते है।

इमलिए एक पावरफुल रिवर की पोटेशेलिटी को यूटिलाइज करना चाहिए । सिर्फ बोर्ड बना देना ही काफी नही है ।

श्री जार्ज फर्नाडीज ने कहा है कि बोर्ड में सेटर श्रीर स्टेट्स दोनो के प्रतिनिधि होगे, लेकिन बिल में यह नहीं बताया गया है कि उसन की रेसपासिबिलिटीज क्या क्या होगी, इसलिए कन्फ्यूजन होगा। श्री सोमनाथ चटर्जी ने कहा है कि ज्यादा प्रतिनिधि सेन्ट्रल गवर्नमेंट के रखे गये है श्रीर स्टेट गवर्नमेन्ट को ज्यादा जिम्मेदारी नहीं दी जा रही है। वह चाहते है कि स्टेट गवर्नमेंट्स को ज्यादा जिम्मेदारी देनी चाहिए। इस में कोई शक नहीं है कि सेन्ट्रल गवर्नमेंट की रेसपांसिबिलिटी ज्यादा है, जहां तक फिनांसिज का सवाल है। लेकिन प्लान्ज के इम्प्लीमेंटेक्षन, एक्सीक्यूक्षन श्रीर मैनेजमेंट का जहां तक सवाल है, यहां बैठ कर सुपरविजन नहीं किया जा सकता है। इसलिए स्टेट गवर्न मेंट्स को ज्यादा इनवाल्व करना चाहिए, उन से ज्यादा काम करवाना चाहिए ।

पिछले 33 सालों से पूरे नार्थ ईस्टनं रिंजन को नेग्लेक्ट किया गया है। वहां पर कोई डेवलमेंट नहीं हुआ। है। श्री जार्ज फर्नाडीज ने कहा है कि बैंक बिपाजिट्स का सिर्फ 20 परसेंट वहां इनवेस्ट किया जा रहा है। यह पैसा किन लोगों का है ? दूसरे लोगों का है, जो राजस्थान तथा दूसरी स्टेटस से वहां गय है। वहां के प्लान्टेशन जूट, प्लाईवुड ग्रौर ग्रायल भी दूसरे लोगों के हाथ में है। सारा पैसा भी उन लोगों के हाथ में है । 90 परसेंट लोगों के पास कुछ नही है---- इतना पैसा भी नही है कि वे जी सके । उनके पास रहने के लिए मकाव नहीं है, जाना नहीं है, कपड़े नहीं है। वे बैंक की बात सोच भी नही सकतें हैं बैंकों की शक्ति इंडस्ट्रियलिस्ट के हाथ में है। यह शानित उनके हाथ में नही रहने देनी चाहिए । सरकार को वहां के गरीब लोगों की उन्मति के लिए योजनाएं बनानी चाहिए । जितने भी भाष के फ्यूचर प्लान बनने हैं उन प्लान्स के ग्रंदर लोगों को दृष्टि में रखकर यह जो बहुत जरूरी चीज है इस को झाप को करना चाहिए।

बहले कहा, यहां इस से पहले जब डा० के एल राव साहब इरिगेशन मिनिस्टर थे तो उन का एक श्रच्छा प्लान था । उन्होंने यह स्कीम दी थी कि ये फलाड जो हो रहे हैं इन को रोकने के लिए दो काम कर सकते हैं। एक तो फ्लड कंट्रोल करना मौर दूसरा यह कि जहां ड्राउट एफेक्टेड एरियाज है, जहां बिलकुल इरिगेशन फैसिलिटीज नहीं हैं, जहां नदियां नही है वहां इस के पानी को ले सकते हैं । इसीलिए उन्होने कहा गंगा कावेरी को लिक करो । लेकिन गंगा कावेरी को नहीं, इस दरिमियान में कुछ ग्राप की जो कान्फेरेंस हुई थी उस में ग्राप ने शायद फैसला लिया है कि गंगा काबेरी को तो वही, लेकिन गुंगा, यमुना, महानदी भौर नर्मदा 🚛 ेंद जो नजदीक में है उन को लिया जाय । नर्मदा को ले कर गोदावरी में मिलाइए। गोदावरी से कृष्णा, कृष्णा से कावेरी, धौर कावेरी से दूसरी दूसरी नदियां है उन को मिलाइए । ऐसे एक एक नदी को लिक करते हुए भौर दरम्यान में प्रोजेक्ट बनाते हुए से मए तो जिन लोगों को झाज पानी नही मिल रहा है उब को पानी भी दे सकते है मौर लाखों नहीं करोडों एकड मूमि इन प्रोजेक्टस के ग्रंदर ला सकते है। इस से झाप का प्रोडज्यशन ज्यादा होगा, लोगों की गरीबी दूर होगी झौर एम्पलायमेंट पोटेशियलिटीज माप की बढ़ जायेगी । इन सारी प्राबलम्स के ऊपर धाप को सोचना चाहिए । यह साप की इरिगिशेन मिनिस्ट्री इतनी इम्पाटेंट है कि शायद आप को भी इसकी इम्पाटेंस का पता नही होगा केवार पांडे साहब तो अभी आए है, इस के पहले वह मुख्य मंत्री रह चुके ई, उन को मालूम होगा कि स्ट्रेट के संदर मुख्य मंत्री के बाद सगर कोई इम्पाटेट पोर्टफोलियों है तो वह इर्रिगेशन है। यहां भी यह बहुत इम्पाटेट पोर्टलियों है। इस लिये म्राप ज्यादा दिल चस्पी ले कर जब तक है

उस टाइप में कम से कम यह प्लान तो शुरू कौजिए ।

भी केवार पाडें। इसी साल से शुरू होगा ।

श्वी एष० सत्यनारायण राव : हम तो शायद उसे पूरा होते हुए नहीं देख सकेंगे, हमारी जिन्दगी के जो भी खनाब हैं, या जो भी हम बील रहे हैं हमारी जिन्दगी में शायद पूरे न हों । लेकिन इन सारी नदियों का कनेक्ट करने का काम प्राप शुरू तो कर दीजिए । सारी नदियों को एक कनेक्शन दीजिए प्रौर ब्रह्मपुत नदी पर मल्टी परपज प्रोजेक्ट बनाइए, उस से इरीगेंशन फैसि-लिटीज दीजिए, एलेक्ट्रिसिटी जेनरेट कीजिए वहां के लोगों की हालत अच्छी कीजिए ।, प्राप कम से कम उस की फाउंडेशन स्टोन डालिए, बुनियाद बनाइए, उस के बाद जो लोग माते हैं, फर्नान्डीस साहब के लोग झगर झाए तो वे शायद उस को पूरा करें । झाप बुनियाद डाल कर रखेंगे तो झाप के बाद में झाने वाले उस पर कुछ काम, कर सकेंगे ।... (व्यवधान) ।

यह जो बोर्ड बनेगा उस के लिए 13 करोड़ रुपये जो रखे हैं कोई हुय मजाक तो नहीं है न। कम से कम यह स्टाटिंग तो है। कम से कम इन्होंने इस का स्टार्ट तो किया । झाप तो ढाई साल रहे, माप ने तो उस को बिल्कुल नेग्लेक्ट कर दिया । यह ग्राप के जमाने की, ग्राप की कारगुजारी है जो श्रासाम मणिपूर निपुरा यह सब माज जल रहे हैं। क्या किया माप ने ? हमें आए तो अभी सिर्फ 6 महीने ही हुए हैं। 11 महीने पहले झाप ने कुछ किया ? इस के पहले पांच महीने आप की गवर्नमेंट थी, उस पांच महीने में आप ने कुछ किया ? उसी समय से ये सब जल रहे थे, झाज इतने जल गए कि तंग हो कर वह मा रहे हैं । माप ने कुछ भी नहीं किया । स्राप की स्पीच सुनने से ऐसा मालूम होता है कि कुछ नही किया, यह एजीटेशन मनी चलना था, माप ऐसे मेजर्स ला कर लोगों को केवल मुतमईन कर रहे हैं, इस से माप को कुछ नहीं मिलेगा । शायद वह आप के दिल में है । लेकिन फर्नान्डीस साहब के लिए मैं इतना तो नहीं कहूंगा, वह भी बहुत मच्छे नेशनलिस्ट हैं और लोगों के हित में काम करना चाहते हैं, लेकिन कभी कभी घोड़ा पालिटिक्स की वजह से बह ऐसा कुछ करते हैं। अब जरा वह भूल जाइए । इस से पहुले जब तक झापने जिम्मेदारी नहीं ली थी । उस समय तक यह सब ठीक था । लेकिन ढाई साल इंडस्ट्रीज मिनिस्टर झाप रहे ज़्वुके हैं भौर वह रहने के बाद झाप को मालूम हो गया होगा कि क्या क्या उस में मुश्किलात हैं । वह माप ने स्वयं देखी भी हैं, स्ट्राइक की वजह से क्या होता है ? ट्रांसपोर्ट की स्ट्राइक ग्रीर दूसरी जितनी स्ट्राइक्स होती हैं उत से कितना नुक्सान होता है यह आप को सब पता है। माप जानते हैं स्ट्राइक मौर शार्टेज माफ पावर इन दो चीजों की वजह से सारी ,डेवलपमेंट ऐक्टिविटीज स्टेंडस्टिल हो गई थीं।

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[श्री एम॰ सत्यनारायण राव]

हो ग्रब बहु सब देखने के बाद कम से कन जिम्मेदारी महसूस कीजिए मौर हम लोगों के साथ कोम्रापरेट कर के जितने भी प्रच्छे काम हैं उन में हाथ बटाइए । म्राप जो सुझाव देना चाहते हैं बह जरूर दीजिए । यह कहिए कि 13 करोड़ रुपए कम हैं झौर यह जो बोर्ड बन रहा है इस के बजाय वहां डवलपमेंट के लिए मल्टी परपज प्रोजेक्ट बनना चाहिए । ऐसे सजे **श्च**न दीजिए । लेकिन यह मत कहिए कि लोगों को हड विकं करने के वास्ते या ग्रीर कुछ इस तरह से बनाने के वास्ते हम ऐसा कर ग्हे हैं, ऐना मत बोलिए । मैं मंत्री महोदय से रिक्वेस्ट करता हूं कि भाइन्दा और सोच समझ कर बहुत अच्छा काम करने के लिए वह प्रयास करें । इन्हीं शब्दों के साथ में इस का समर्थन करता हूं।

भो रोतलाल प्रसाद वर्मा (कोडरमा) : समापति महोदय, बहापुत बोर्ड विधेयक जो आज वहां पर भाषा है, वस्तुतः यह सराहनीय है । विरोधी दल में रह कर हमें इस का विरोध ही करना है, ऐसी बात नही है। हम इस का समर्थन करने के लिए यहां पर उपस्थित हुए हैं। यह जो बह्धपुत बोर्ड बना है, इस के द्वारा हीं बह्यपुत्र नधी की बाढ का नियंत्रण करना है,। बह्यपुद्ध नदी 6-7 राज्यों में से हो कर बहती है, जैसे मसम, मेघालय, नागालैंड, मणिपुर, बिपुरा, मिजोराम, ग्ररूणाचल प्रदेश । इन सभी राज्यों में इस का प्रभाव क्षेत्र है ग्रौर सभी क्षेत्रों का विकास इस के साथ जुड़ा है । पहले भी बंगाल भीर बिहार प्रदेशों में बाढ नियंताण कार्यकम की भावना से ही डी० वी० सी० की योजना बनाई गई थी। इस के ढारा अन्य काम जैसे विजली उत्पादन, भू-संरक्षण, वन-रोभण, मादि भी करने थे । उस के द्वारा वे काम हुए भी हैं, लेकिन कारगर कार्यवाही एक ही निगम के द्वारा हो सकी है, हालांकि उस में भी खामियां रही हैं भौर भपेक्षाकृत लाभ नहीं हो सका है। वेकिन यहां तीन स्तर पर भाप का काम करने का विचार है। एक तो ब्रह्मपूत बोर्ड होगा जो केन्द्रीय सरकार की झोर से कार्य करेगा । इस बद्यपुत्र बोर्ड की कस्पना 1970 में की गई थी धीर उस के परिणाम स्वरूप यह कार्य शुरू किया गया भौर खाज इस का विधेयक भाषा है बाची 10 बचों के बाद । मगर उसी समय से काम शुरू किया गया द्वीता तो शायद आज प्रगति के शिखर पर होते और ये आन्दोलन भी नहीं होते, जिस प्रकार से ग्राज उत्तर-पूर्वी भारत में हो रहे हैं।

इस के साम-साम बह्यपुख बाढ़ नियंतण आयोग को झसम गवमर्नमेंट ने बनाया है धौर ससम सरकार GMGIPND-M-1809 L. S.- 890 झाज से नहीं, सन् 1970 के पहले से ही मारत सरकार से निवेदन करती रही है कि हमारी शक्ति और हमारी ध्रर्थ-व्यवस्था के सन्तर्गत यह सम्भव नहीं हो सकता है, लेकिन इतने दिनों तक उस की उपेक्षा की गई । खैर, झाज वर्तमान सरकार ने यह दावा किया है इस के लिए वे बधाई के पाल हैं।

इसके साथ ही बह्यपुत तकनीकी परामर्श बोर्ड की व्यवस्था भी की गई है । बह्यपुत बोर्ड विधेयक के सैक्शन 4 को यदि हम देखें तो उस में जो अधिकारी हैं, उस में अध्यक्ष और उपाध्यक्ष के ग्रलावा भारत सरकार के जितने तकनीकी विभाग के लोग हैं उन सभी के मेम्बर उस में रहेंगे । ग्राप ने टेकनीकल बोर्ड फिर ग्रलग से बना दिया केन्द्रीय सरकार के कृषि, सिंचाई, वित्त, विद्युत्, परिवहन मंखालयों से सम्बद्ध प्रतिनिधि भी उस में होंगे । केन्द्रीय जल ग्रायोग, केन्द्रीय विद्युत् प्राधिकरण भारतीय भू-वैज्ञानिक, सबेक्षण मौसम विज्ञान, सभी के प्रतिनिधि भी उस में होंगे ।

18 hrs.

भाभी भाष 13 करोड़ रुपया खर्च करेंगे, लेकिन यह रुपया केवल इन अधिकारियों के रख-रखाव पर ही खर्च हो जायेगा, जमीन पर क्या लगेगा ? 10 वर्ष का समय तो वैसे ही गुजर गया, हो सकता है ग्रागे 30 वर्ष तक यह योजना ग्रीर चले । हमारे सिंचाई मंत्री ग्रीर कृषि मंत्री जी ने बतलाया था कि बाढ़ नियंत्रण के लिए 6 ग्ररब रूपए रखे गये हैं--इन प्रकार प्रतिवर्ष 6 घरब रुपए तो बाढ़ पर ही लग जाते हैं । 6 ग्ररब रुपया कोई साधारण धनरागि नहीं है, जो हर साल बाढ़ में बह जाती है। यदि इस का सही रूप में इस्तेमाल होता तो इस के भी बहुत ग्रच्छे ५रिणाम निकल सकते थे, परन्तु इस पैसे से तीन-तीन बोडों का निर्माण कर एहे हैं। एक झासाम गवर्नमेंट के तीनो स्तरों पर काम करेगा, योजना का प्राक्वलन करेगा, निरूपण करेगा भौर प्रारूप बनायेगा, फिर दूसरा परामर्ग के लिए जायेगा, फिर ग्रासाम उस के लिए बहु उद्देश्यी योजना बनायेगा, फिर टैक्नीकल बोर्ड को जायेगा भगर इन तीनों में कोप्राहिनेशन नहीं रहेगा तो . . .

MR. CHAIRMAN: Mr. Verma, you may continue tomorrow.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Ci^ock on Wednesday, August 6, 1980/Sravana 15, 1902 (Saka).